

NOTICE

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court and in the event of any Judge of the Division Bench passing such order and in respect of clubbing and placing of the matters pending before two Courts at the **High Court of Bombay at Goa - Panaji** at the request of parties-in-person or Advocates for clubbing and placing of such matters, the **Hon'ble The Chief Justice**, has been pleased to approve following **w.e.f. 19th November 2018** :

A) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri Justice C.V. Bhadang** is allowed before the Court presided over by **Hon'ble Kum. Justice Nutan D. Sardesai** and Vice Versa.

B) In case one of the members of the Division Bench directs not to place a matter before him, the matter may be placed before the Division Bench consisting of **Hon'ble Shri Justice C.V. Bhadang** and another member of the Division Bench.

- (i) This would also include the matters in which any Division Bench passes an order, "Not to place any particular matter before a bench of which one of the Judges is a member" or a Hon'ble Single Judge passes an order, "Not before me" or "Remove from board", etc.
- (ii) The aforesaid directions shall be in force until the present assignment continues.
- (iii) In the event of any difficulty in giving effect to the aforesaid general directions, the matter be placed before the Hon'ble The Chief Justice for seeking appropriate directions.

High Court, Appellate Side
Bombay.

Date : 2nd November 2018

By order

Sd/-
(Ajit N. Mare)
Registrar (Judl-I)